## GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:3975 ANSWERED ON:18.12.2012 MISUSE OF NATIONAL ANTHEM BY TV CHANNELS Bajirao Shri Patil Padamsinha ;Sukur Shri Jadhav Baliram

## Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether it has come to the notice of the Government that a TV channel has been found misusing the national anthem to promote one of its reality show in various cinema halls for commercial purpose;
- (b) if so, the details thereof;
- (c) whether a High Court has taken cognizance of the same and issued an advisory to the Government to take necessary action in accordance with the law against that channel; and
- (d) if so, the details thereof alongwith the reaction of the Government thereto?

## **Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (d): A representation was received from Shri Jeetender Gupta, Advocate alleging that the Colors TV Channel is misusing the National Anthem for promoting one of the reality shows in theatres.

Shri Jeetender Gupta later filed a Writ Petition No.6611/2012 in the Delhi High Court in the matter. The High Court disposed off the case by stating that the representation made to the Ministry of Information and Broadcasting should be looked into by the concerned Ministry, i.e. Ministry of Home Affairs.

The representation of Shri Jeetender Gupta has accordingly been sent to the Ministry of Home Affairs.